IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12099 of 2023

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Shashi Prakash Son of Sri Dhaneshwari Prasad Sinha Resident of Mohalla-Tilha Dharamsala, Nawagarhi, P.S.- Civil Lines, District- Gaya.

... ... Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Animal Husbandry Department, Govt. of Bihar, Patna.
2. The Director, Animal Husbandry Department, Govt. of Bihar, Patna.
3. The Regional Animal Husbandry Department,through the Regional Animal Husbandry Director Magadh Range, Area, Gaya.
4. The District Animal Husbandry Department,through the District Animal Husbandry Officer Magadh Range, Gaya.

... ... Respondent/s

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Appearance :
For the Petitioner/s : Mr.Gopal Jee, Advocate
For the Respondent/s : Mr.Raj Kishore Roy (GP- 18)

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CORAM: HONOURABLE MR. JUSTICE MOHIT KUMAR SHAH

ORAL ORDER

2 08-01-2024 The present writ petition has been filed seeking the following relief:-

"1. That this is an application for issuance of a writ in nature of Certiorari to quash the order dated 31.05.1997 as contained in Memo No. 3177 dated 02.06.1997, passed by Respondent No. 2 communicated to the Respondent No. 4 vide Memo No. 442 dated 24.06.1997, by the Respondents No. 3 for its communicated the petitioner by the Respondent No. 3. Thereafter Memo No. 533 dated 24.06.1996 and Memo No. 7684 dated 29.08.1995 by which the service of the petitioner has been terminated on entirely nonest ground. As past has been abolished issued by Respondent No. 3 and

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petitioner was relieved form his service and for issuance of a consequential writ in the nature of Mandamus commanding and directing the respondents to allow the petitioner to work on the his post at Gaya and not to interfere with them duties and also to make payment of his salary regularly with entire dues amount and pass order or orders, writ or writs and direction or directions."

2. At the outset, the learned counsel for the petitioner seeks not to press the present writ petition, however, seeks liberty on behalf of the petitioner to avail such other alternative remedies as are otherwise available under the law, for redressal of the aforesaid grievances. Liberty, so sought, is granted.

3. The writ petition stands dismissed as not pressed.

(Mohit Kumar Shah, J)

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